GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 434 (To be answered on the 19th July 2018)

CANCELLATION FEES CHARGED BY AIRLINES

SHRIMATI KAVITHA KALVAKUNTLA SHRI KESINENI NANI SHRI SUMAN BALKA SHRI M.I. SHANAVAS SHRI PRABHAKAR REDDY KOTHA

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the Directorate General of Civil Aviation (DGCA) has released the draft guidelines related to refund of airline tickets and facilities to be provided to passengers by airlines due to denied boarding, cancellation of and delays in flights and if so, the details thereof;

(b) whether the Government proposes to issue a directive to cap the maximum cancellation fees charged by the airline industry and if so, the expected

timeline for the notification;

(c) the number of cancelled flights in the past three years and the total quantum of compensation offered to the passengers due to such cancellations; (d) whether the total compensation actually paid matches with compensation calculated using the data of number of flights cancelled and amount of cancellation per ticket and if so, the details thereof;

(e) whether the Government proposes to draft a Passenger Bill of rights to spell out the rights and duties of the flyers and if so, the key provisions of the

document and if not, the reasons therefor; and

(f) whether the Government is contemplating on bringing a proposal to waive off the cancellation charges of a booked flight ticket and paperless boarding and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

⁽a) Yes, Madam. Salient features of proposed changes to the regulations are as follows:

(i) Introduction of compensation for passengers who miss their connecting

flights due to delay, cancellation or denied boarding.

(ii) Option of full refund to passenger in case of delay beyond 6 hours of original departure time.

(iii) Airline to provide lock-in option for 24 hours after booking ticket where

ticket can be cancelled without any charges.

(iv) No additional charge for correction in name(same person) within 24

hours of booking the ticket.

(b) Under the provisions of CAR Series M Part II titled "Refund of Airline tickets to Passengers of Public Transport Undertakings", the airlines shall not levy any additional charge to process the refund and under no circumstances, the airline shall levy cancellation charge more than the basic fare, including fuel surcharge.

(c) Number of flights cancelled, Number of passenger affected and compensation paid to them in the year 2016, 2017 & 2018 (upto May) is placed

at Annexure I.

(d) No such analysis has been carried out.

(e) & (f) A Draft Passenger Charter incorporating rights for air passengers was released on 22.05.2018 for public consultation. The draft passenger charter includes measures in the areas of delays and cancellations of flights, denied boarding due to over-booking, cancellation of tickets by passenger, name change on the ticket and lock-in period of ticket and various facilities at airports. As case of every and the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes to issue a directive to case the Government proposes the Government prop

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Jet Airways and JetLite	1124	18587	83.91	870	18071	70 an	221		
Spicejet	757	34000			1007	25.50	331	5271	3.21
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